

Production of Pig Iron

9927. SHRI ANAND SINGH : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the directives of the SAIL to the Bokaro Steel Plant for providing on an average 250 metric tonnes of Pig Iron per month to a Government Controlled Company whose factory/foundry is situated in Bihar, could not be carried out by the Plant due to sharp decline in the production of Pig Iron in 1982 ;

(b) if so, the facts thereof and facts of average monthly production of Pig Iron by the Plant during the years 1981, 1982 and till 31 March, 1983 ; and

(c) what further steps are being contemplated to allow the said Government of India managed company to receive 250 metric tonnes of Pig Iron per month from the Plant ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : (a) and (b). Hon'ble Member is perhaps referring to a directive of August 1981 of the SAIL corporate office, New Delhi to Bokaro Stockyard to supply 250 tonnes of pig iron per month to M/s. Saran Engineering Co. Ltd.

SAIL offered 1500 tonnes of pig iron between April, 1982—January, 1983 to M/s. Saran Engineering Co. Limited from Patna and Bokaro stockyards. The party did not make financial arrangements for this quantity and lifted only 680 tonnes. SAIL could have supplied the full quantity of 1500 tonnes offered to the party if the party had made necessary financial arrangements.

The average monthly production of pig iron at Bokaro Steel Plant during 1980-81 was 60,800 tonnes, during 1981-82 it was 37,600 tonnes and during 1982-83 it was 32,700 tonnes.

(c) SAIL will make efforts to supply 250 tonnes of pig iron per month to the party if they make financial arrangement. SAIL have offered 250 tonnes to the party in April, 1983, but payment is still awaited.

"Effect of B.H.E.L.'s Unit on Corbett National Park"

9928. SHRI MANMOHAN TUDU :
SHRI B.D. SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the ecology of Corbett National Park has been affected to a large extent after the establishment of an electrical panel manufacturing unit by Bharat Heavy Electrical Ltd. ;

(b) if so, the steps taken by Government for the proper preservation and protection of eco-system in the above mentioned National Park ;

(c) whether BHEL has been advised for the shifting of that industry ; and

(d) other steps proposed to be taken ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH) : No, Sir. The BHEL unit has been started by utilising the abandoned facilities of workshops etc. created for the construction of Ram Ganga Dam at Kalagarh, close to the boundary but within the National Park. The area was initially transferred to the State Irrigation Department temporarily without altering its status as National Park and as a Reserved Forest. After construction of the dam the area should have been handed over back to the Director, Corbett National Park.

(b) to (d). The Central Government has taken up the matter with the State Government for removal of the manufacturing unit from the National Park.

Tribal Unrest in North Eastern Region

9929. SHRI GIRIDHAR GOMANGO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) The main reasons and causes responsible for tribal unrest and uprisings in North-Eastern region so far identified by Government based on different sources of information and agencies reported to his Ministry ;

(b) whether Government had constituted any committees during all these years of

disturbance and unrest to make in depth study of the problems faced by tribals of this region and to suggest the remedial measures therefor ;

(c) if so, the suggestions of different committees and the measures taken by Government in this regard so far ; and

(d) the findings of the committee appointed by Government to study the tribal uprising in Tripura in the year 1980 in detail and the measures taken by Government on the basis of the suggestions made therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (c). Some extremist elements in Mizoram, Manipur and Tripura are indulging in violent activities. Strict vigil is being maintained and security measures have been taken against the activities of the extremists.

In order to accelerate economic development and prevent discontentment among the tribal population in the North Eastern Region because of economic backwardness, the North Eastern Council was constituted in August, 1972 to look into the matter of common interest in the field of economic and social planning, inter-State Transport and communications and power/Flood Control Projects and to draw proposals for securing a balanced development of the region. Another Committee has also been constituted in April, 1980 with the Minister of State in the Ministry of Home Affairs as the convener for over-seeing development of the North East.

To safe-guard the interests of tribals in land statutory provisions exist such as provisions in the Sixth Schedule and Article 371 A of the Constitution, Tripura Tribal Areas Autonomous District Council Act, 1979, Manipur (Hill Areas) District Council Act, 1971, Bengal Eastern Frontier Regulation, 1873, Tripura Land Revenue and Land Reforms (2nd Amendment) Act, 1975 etc.

(d) A Committee headed by Shri Dinesh Singh, Member of Parliament was constituted by the Government on 8th July, 1980 to suggest measures for (i) speedy restoration of normalcy and relief and rehabilitation of

the victims of violence in Tripura in June, 1980 ; and (ii) to bring about harmonious relationship among the different sections of the population. The report of the Committee was laid on the Table of the House on 11.8.1980. The recommendations in the Report have been accepted by the Ministry of Home Affairs and sent to the Government of Tripura/Central Ministries for necessary action.

राजभाषा अधिनियम और नियम, 1976 का उल्लंघन

9930. श्री कुंवर राम : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा अधिनियम और राजभाषा (संघ के शासकीय प्रयोजन के प्रयोग के लिए नियम) 1976 के प्रावधानों का निरंतर उल्लंघन हो रहा है और इसके कार्यान्वयन के लिए उत्तरदायी अधिकारियों द्वारा इसके कार्यान्वयन को गौण समझकर इसकी उपेक्षा की जा रही है ; और

(ख) यदि हां, तो इस बारे में क्या कार्यवाही की जा रही है ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) संविधान की धारा 343 (1) के अनुसार संघ को राजभाषा देवनागरी लिपि में हिन्दी और संघ के शासकीय प्रयोजनों के लिए अंकों का रूप भारतीय अंकों का अन्तर्राष्ट्रीय रूप है। संविधान के प्रारंभ से 15 वर्षों को अवधि के लिए अंग्रेजी भाषा के प्रयोग की भी व्यवस्था की गई थी। राजभाषा अधिनियम 1963 के अनुसार हिन्दी के अतिरिक्त अंग्रेजी भाषा का प्रयोग उस समय तक के लिए बढ़ा दिया गया है जब तक कि ऐसे सभी राज्यों के विधान मंडलों द्वारा जिन्होंने हिन्दी को अपनी राजभाषा के रूप में नहीं अपनाया है अधिनियम की संबंधित धाराओं में दिए गए प्रयोजनों के लिए अंग्रेजी भाषा का प्रयोग समाप्त कर देने के संकल्प पारित नहीं कर दिये जाते। अधिनियम के अंतर्गत बनाये